

(क) किसी व्यक्ति (अथवा परिवार) के लिए गरीबी की रेखा की मूल्य सूचकांक में परिवर्तनों के संदर्भ में समीक्षा की जाती है जो सामान्यतः पंचवर्षीय योजना के आधार वर्ष अथवा उन वर्षों से संबंधित होते हैं जिनके लिए राष्ट्रीय प्रतिदर्श सर्वेक्षण से पारिवारिक उपभोक्ता व्यय संबंधी आंकड़े उपलब्ध होते हैं। सर्वेक्षण के पूरे आंकड़े लगभग 5 वर्षों के अंतरालों पर उपलब्ध होते हैं। राष्ट्रीय लेखा सांख्यिकी में अनुमानित निजी उपभोक्ता व्यय में उपलब्धित समग्र मूल्य सूचकांक इस उद्देश्य के लिए मूल्य परिवर्तनों के एक सूचक के रूप में प्रयुक्त होते हैं।

(ख) ग्रामीण विकास विभाग द्वारा एकीकृत ग्रामीण विकास कार्यक्रम के अंतर्गत सहायता प्राप्त परिवारों का एक नमूना लेकर इस कार्यक्रम का प्रतिमास एक समवर्ती मूल्यांकन किया जा रहा है। ग्रामीण विकास विभाग द्वारा प्रबोधन के अतिरिक्त कल्याण मंत्रालय द्वारा तथा राज्यों में नोडीय विभागों द्वारा 20-सूत्री कार्यक्रम के अंतर्गत अनुसूचित जातियों/जनजातियों के लाभ के लिए गरीबी उन्मूलन कार्यक्रमों का भी प्रबोधन किया जाता है। राज्यों ने ऐसे मूल्यांकन के संबंध में जनजातिय अनुसंधान तथा प्रशिक्षण संस्थानों का उपयोग किया है। कल्याण मंत्रालय ने कार्यक्रमों के प्रभाव का अध्ययन करने में भी विशिष्ट व्यावसायिक संस्थानों की सेवाओं का उपयोग किया है।

Payment of less salary to Teachers of recognised private schools in Delhi

2257. SHRI THOMAS KUTHIRAVATTOM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that several recognised private schools in Delhi are paying less salary than prescribed to their teaching staff;

(b) if so, what action Government are taking to prevent such exploitation of teaching staff;

(c) whether Government propose to make it mandatory for schools to pay the salaries of teachers and other staff through Banks; and

(d) what action Government have taken so far against such erring schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Delhi Administration has received such complaints against a few recognised private schools. Delhi Administration takes necessary action against such schools in accordance with the provisions of Delhi School Education Act, 1973 and rules made thereunder.

(c) No, Sir. However, instructions have been issued by Delhi Administration to the schools that salary should be paid to the employees through account payee cheques.

(d) Show-cause notices for de-recognition have been issued to 2 schools and directions have been issued to 6 schools to comply with the provisions of Sub-Section 1, Section 10 of the Delhi School Education Act, 1973.

Agreement with ex-servicemen on one-rank one pension formula

2258. SHRI KAMAL MORARKA: Will the PRIME MINISTER be pleased to state:

(a) whether any agreement with the ex-servicemen's association has been reached about one rank one pension formula; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.